Central Administrative Tribunal Jammu Bench, Jammu

Hearing through video conferencing

O.A. No.61/87/2020

Tuesday, this the 30th day of June, 2020

Hon'ble Dr. Bhagwan Sahai, Member (A) Hon'ble Mr. Rakesh Sagar Jain, Member (J)

Ms. Rumana Abass D/o Mohd. Abass R/o Village Umar Mohalla District Kishtwar-182204

..Applicant

(Through Shri N.D. Qazi, Advocate)

Versus

- Union Territory of Jammu and Kashmir, Through Commissioner/ Secretary Technical Education Department, Civil Secretariat, Jammu/Srinagar
- 2. Director, Technical Education Department, Jammu/ Srinagar
- 3. Joint Director, Technical Education Department, Jammu/ Srinagar
- 4. Principal,
 Govt. Polytechnic College,
 Kishtwar

..Respondents

(Through Shri Rajeash Thapa, Deputy Advocate General)

2

ORDER (ORAL)

Per Dr. Bhagwan Sahai, Member (A):

Ms. Rumana Abass, daughter of Shri Mohd. Abass has filed this OA on 22.06.2020. In this OA, she seeks direction to the respondents not to replace or substitute her by any other need-based worker and to release her salary from May 2019. As an interim relief, she seeks direction to the respondents to release her salary from May 2019 till date and onwards on regular basis.

- 2. We have heard today Shri N.D. Qazi, learned counsel for the applicant and Shri Rajesh Thapa, DAG for the respondents.
- 3. In the OA and during arguments of her counsel, the applicant contends that she has qualification of 10+2 and is visually disabled. She was engaged through order dated 6.04.2018 at Government Polytechnic College, Kishtwar on need basis. However, the respondents have not been releasing wages to her while other similarly placed workers have been paid their wages regularly. Therefore, she submitted an application on 02.05.2020 to respondent no.4 for releasing her salary from May 2019 till date. However, no action has been taken on her application. Her counsel submits that the applicant would be satisfied if this OA is disposed of at this

stage with direction to respondent no.4 to consider and decide her application dated 2.05.2020.

- 4. Respondents' counsel has no objection to such disposal of the OA.
- 5. In view of the above submissions, we dispose of this OA at the admission stage itself with direction to the respondents to consider and decide the applicant's representation of 02.05.2020 within three weeks from the date of receipt of a copy of this order by passing a well reasoned order under intimation to the applicant. With these directions, OA stands disposed of.

(Rakesh Sagar Jain) Member (J) (Dr. Bhagwan Sahai) Member (A)

/dkm/